

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.210 – IA/598(AHM)2022
ITEM No.211 – IA/988(AHM)2023
ITEM No.212 – IA/570(AHM)2021
ITEM No.213 – IA/49(AHM)2022

in
CP(IB) 844 of 2019

Proceedings under Section 10 IBC

IN THE MATTER OF:

Alcock Ashdown(Gujarat) Ltd

.....Applicant

.....Respondent

Order delivered on: 26/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

| | |
|--------------------|---|
| For the RP | : Mr. Kunal Vaishnav Adv. |
| RP | : Mr. Trupal Patel. |
| For the Applicant | : None present in IA/988(AHM)2023 Mr. Rajiv Chawla Adv. for Mr. Arjun Sheth Adv. a/w. in IA/570(AHM)2021 Mr. Mrugesh Vyas, Adv. for Mr. Trupal Patel, RP In IA 49 of 2022 |
| For the Respondent | : Mr. Bhaskar Sharma Adv. for BoB in IA 49 of 2022 Mr. Aditya Mehta, Adv. for RP in IA 988/2023 |

ORDER

IA/598(AHM)2022

Heard Ld. Counsel for the applicant. Resolution Professional is directed to file affidavit within one-week.

List for filing affidavit on 10.05.2024.

IA/988(AHM)2023

None present for the applicant. He is directed to remain present on next date of hearing failing which necessary order will be passed.

List for further consideration on 10.05.2024.

IA/570(AHM)2021

Ld. Counsel for the applicant seeks adjournment.

List for further consideration on 10.05.2024.

IA/49(AHM)2022

Heard Ld. Counsel for the applicant, Resolution Professional and Ld. Counsel for Bank of Baroda. Resolution Professional is directed to file affidavit with proof of the current account statement which was stated to have debited of excess amount after the OTS was settled.

List for further consideration on 10.05.2024.

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**DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)**

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**CHITRA HANKARE
MEMBER (JUDICIAL)**